

(b) the grants-in-aid sanctioned/disbursed by the Government to the Trust since its inception and the terms thereof;

(c) the loans sanctioned/disbursed by the Government to the Trust since its inception and the terms thereof;

(d) the contracts, if any awarded to the Trust by any Government Department or agency with brief particulars and values thereof; and

(e) the major achievements of the Trust since its inception?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI SUSHILA ROHATGI) : (a) to (e) A statement is laid on the table of the House. [Placed in Library Sec. No. LT—2080/86]

#### Open University at Hyderabad

642. SHRI M. RAGHUMA REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether at the education Ministers Conference held in January, 1986, the Andhra Pradesh Government pressed their demand for getting the University Grants Commission recognition to Open University at Hyderabad; and

(b) if so, what is the reaction of Union Government to that demand?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI SUSHILA ROHATGI) : (a) Yes, Sir.

(b) According to information furnished by the University Grants Commission, the Andhra Pradesh Open University, Hyderabad, has been declared fit to receive Central assistance in terms of the rules framed under Section 12 B of UGC Act subject to the amendment of the Act of the University and receipt of an assurance from the University that it would use the balance amount of Rs. 87.84 lakhs on studies, library and academic buildings so

that the University has total permanent assets worth Rs. 2 crores.

#### Derailement of Goods Train on New Over-bridge on Krishna in Andhra Pradesh

644. SHRI K. RAMACHANDRA REDDY :  
SHRI V. SOBHANADREESWARA RAO :

Will the Minister of TRANSPORT be pleased to state :

(a) whether derailment of a goods train took place on 13 January, 1986 on the new overbridge on Krishna river in Andhra Pradesh;

(b) whether the derailment caused heavy damage to the railway track and the bridge on the river Krishna, if so the details thereof;

(c) whether any inquiry had been conducted into the cause of the accident and if so, the outcome thereof; and

(d) what action has been taken to check such accidents?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) Yes, Sir. The derailment occurred at 1.30 hrs. on 14th January, 1986, on the new bridge across the Krishna river near Vijayawada.

(b) Yes, Sir. The derailment caused heavy damage to railway track and the bridge. The cost of damage to track and the bridge is estimated to be Rs. 18,600/- and Rs. 2.45 lakhs respectively.

(c) An inter-departmental enquiry has been conducted into the accident. The cause of the accident has been determined by the Inquiry Committee as combination of wagon and track defects.

(d) (i) Intensification of train examination,

(ii) Improvement in maintenance of track including use of ultrasonic testing devices for detection of rail fractures,

- (iii) Provision of automatic re-railing devices at the approaches of important bridges,
- (iv) Amendment to the Subsidiary Rules requiring exchange of "all right" signals between Guards and Drivers at the approaches of important bridges, and
- (v) Intensive inspection by inspectors and officers to detect irregularities and shortcomings.

#### Hijacking of IA Flights

645. SHRI T. BASHEER : Will the Minister of TRANSPORT be pleased to state :

(a) the number and particulars of hijacking cases of Indian Airlines flights during the last three years ;

(b) the number of cases registered against the hijackers in those incidents ; and

(c) the punishment awarded to the hijackers and the amount of fines imposed in those cases?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) During 1983, 1984 and 1985, two cases of hijacking of Indian Airlines aircraft were reported. In the first case reported on 5th July, '84 Indian Airlines flight IC-405 (Airbus 300) on its scheduled flight from Srinagar to Bombay via Delhi was hijacked soon after it took off from Srinagar. In the second case reported on 24th August, 1984, Indian Airlines flights IC-421 (Boeing-737) on its scheduled flight from Delhi to Srinagar via Chandigarh and Jammu was hijacked after it took off from Chandigarh.

(b) & (c) Two cases were registered against the hijackers. As per available information in the first incident, nine hijackers were tried by a Special Court in Lahore in Pakistan. The court pronounced

death sentence for three and life imprisonment for two hijackers. Besides, each of them was also sentenced to pay a fine of Rs. 1,000/- and in default of payment to undergo rigorous imprisonment for six months. The remaining four hijackers were acquitted.

In the second incident, the case is pending trial in the Court of Additional Special Judge at Ajmer.

#### Immunisation Against Measles

646. SHRI BRAJAMOHAN MOHANTY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total number of deaths in the country during the last three years on account of measles ;

(b) what is the percentage of immunisation of people in the country during the last three years ; and

(c) whether any efforts are being made to cover the entire population for immunisation?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : (a) to (c) Vaccine immunization against measles has been initiated during the current year i.e. 1985-86 only. Considering the infrastructure, resources and supply position of vaccine, Measles immunization will be expanded in a phased manner during the 7th Five Year Plan period, from 2.3 million (10%) infants in 1985-86 to 18.3 million (85%) in 1989-90.

As per reports received from various states, total number of deaths due to measles during the last three years is as under:—

Year	Deaths
1983	290
1984	472
1985	483 (Provisional)